(2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Sugar Development Fund Rules, 1983. (hereinafter referred to as the said rules), in rule 16 —

(i) below sub-rule (1) and before the first proviso, the following proviso shall be inserted, namely: —

"Provided that a Sugar Undertaking has availed of a loan under this Rule shall be eligible for loan only on one occasion during the period in which the previous loan under this rule along with interest thereon has not been fully repaid."

(ii) in sub-rule (6), after clause (b) in fourth proviso for the words "all the sums due", the words "all the sums which have become due" shall be substituted.

3. In rule 17 of the said rules:—

(i) below sub-rule (1) and before the first proviso, the following proviso shall be inserted, namely: —

"Provided that the Central Government may accord sanction for a loan under this rule to a Sugar Undertaking only on one more occasion during the period in which the previous loan under this rule along with the interest thereon has not been fully repaid."

(ii) in sub-rule (1), in third proviso, for the words "all the sums due", the words "all the sums which have become due" shall be substituted.

[F. No. 1-10/99-SDF]

R. N. DAS, Jt. Secy

Note: The principal rules were published in the Gazette of India vide No. GSR 752 (E) dated 28-9-83 and subsequently amended vide GSR 817 (E) dated 20-12-84. GSR 838 (E) dated 14-11-85. GSR 551 (E) dated 6-5-88. GSR 235 (E) dated 24-4-91. GSR 441 (E) dated 28-4-92. GSR 435 (E) dated 6-5-94. GSR 27 (E) dated 12-1-96 and GSR 656 (E) dated 21-11-1997.